

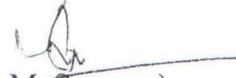
**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

Notification.

Dated Shillong, the 26th November, 2015.

No. LJ (A) 31/2013/58 – The Governor of Meghalaya, in consultation with the High Court of Meghalaya, is pleased to amend the Medical Facilities for the Retired Judges' of the High Court of Meghalaya and their Families Rules, 2013, as follows;

- | | |
|---|--|
| Short title and Commencement | 1. (1) These rule may be called the Medical Facilities for the Retired Judges' of the High Court of Meghalaya and their Families (Amendment) Rules 2015.
(2) This shall come into force with immediate effect |
| Amendment of Sub rule (1) and (3) of Rule 3 | 2. (1) In sub-rule (1) of rule 3, the words "spouse" shall be substituted by the words "family members".
(2) In sub-rule(3)of rule 3, the figure "(ii)" shall be substituted by the figure "(2)". |



(L.M. Sangma)

Special Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 31/2013/58-A,
Copy to: -

Dated Shillong, the 26th November, 2015.

1. Private Secretary to the Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
2. Private Secretary to Hon'ble Justice T.N.K. Singh, Judge, High Court of Meghalaya, Shillong.
3. Private Secretary to Hon'ble Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong.
4. Registrar General, High Court of Meghalaya this has the reference to letter No. HCM.II/37/2014-Estt/3219 dt. 29.10.2015.
5. Accountant General (A & E), Meghalaya, Shillong.
6. Treasury Officer, Shillong South Treasury.
7. Finance (E) Department with reference to I/D No. FE. 534/15 dt. 25.11.2015.
8. Director of Printing & Stationery, Government of Meghalaya, Shillong with a request to kindly publish the above notification in the Extra Ordinary Gazette and also to furnish 100 copies of the notified copy to this Department.
- ✓ 9. DEO, Law Department for uploading in the official website of Law Department.
10. Guard file.

By order etc.,



Special Secretary to the Government of Meghalaya,
Law Department.
